



क्षेत्रीय कार्यालय-उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 5239/NGT/OA-787/2019/2020

दिनांक : 22/21/2020

To,

The Registrar
The National Green Tribunal
Principal Bench
New Delhi,
E-Mail-judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Compliance report of order passed Hon'ble National Green Tribunal, New Delhi on dated 17.10.2019 in the matter of OA No. 787/2019, Satish Kumar & Ors. Vs. State of Uttar Pradesh.

Sir

With reference to the above subject mentioned above, this is to inform you that in compliance to the order passed by Hon'ble National Green Tribunal, New Delhi on dated 17.10.2019 in the matter of OA No. 787/2019, Satish Kumar & Ors. Vs. State of Uttar Pradesh, the compliance report is submitted for your kind perusal and necessary action please.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon,ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environment Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.


Regional Officer

Compliance Report With Respect To Order Passed By Hon'ble National Green Tribunal In OA No. 787/2019 Satish Kumar & Ors Versus State Of Uttar Pradesh On 17.10.2019

Hon'ble National Green Tribunal has acknowledged a complaint received by post regarding operation of brick kilns by using softwood, plastic and dung cakes etc. causing air pollution in Village Makimpur Gadi, District Ghaziabad, Uttar Pradesh and registered an application. Hon'ble Tribunal had passed the following order on 17.10.2019 in the said matter:

"Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in."

Grievance in the matter is primarily about use of unauthorized fuel in brick kilns.

It is humbly submitted that presently all brick kilns in District Ghaziabad are closed in compliance of Hon'ble Tribunal's order dated 18.12.2019 in O.A. 1016/2019 so the issue of using unauthorized fuel in brick kilns is not applicable.

It is submitted that as and when the brick kilns are permitted to operate, regular vigil shall be maintained to ensure that only kilns having Consent to Operate from State Board and necessary permissions from other relevant authorities are operational and conditions applicable at the time of operation to minimize and control air pollution are being followed.



Anshul Sharma
Junior Engineer
UP Pollution Control Board
Ghaziabad



B.K. Singh
Assistant Environment Engineer
UP Pollution Control Board
Ghaziabad

Regional Officer

